De-addiction centres in Uttar Pradesh

134. SHRI AMBETH RAJAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has established de-addiction centres in Uttar Pradesh under 'De-addiction Campaign': and
- (b) if so, the details of such centres established in the State, so far. and the funds allocated during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) The Ministry of Social Justice and Empowerment does not establish de-addiction centres. However, the Ministry is implementing a Central Sector Scheme of "Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse" under which financial assistance is provided to Non-Governmental Organizations. Panchayati Raj Institutions. Urban Local Bodies etc. for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) on the recommendation of the State Governments. The scheme is applicable to the State of Uttar Pradesh also.

(b) The details of IRCAs and the funds released to these centres in the State of Uttar Pradesh during the last five years under the above scheme are as under.

Year	No. of IRCAs assisted	Fund Released (Rs. in lakhs)
2008-09	33	333.82
2009-10	10	61.00
2010-11	22	188.85
2011-12	24	264.77
2012-13	21	163.96

Irregularities in use of funds for SCs & STs

135. SHRI AJAY SANCHETI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether instances of non-utilization of funds and diversion of funds meant for the welfare of Scheduled Castes (SCs) and Scheduled Tribes (STs) have come to Government's notice;
 - (b) if so, the details in this regard covering a period of last five years;
- (c) whether Government intends to bring a legislation to stop this diversion of funds; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) Yes. Sir.

- (b) As per the information furnished by the Planning Commission, it has received information regarding alleged diversion of funds under Scheduled Castes Sub Plan (SCSP) by the Government of the National Capital Territory (GNCT) of Delhi. The Planning Commission has taken up the issue of diversion of SCSP funds with the GNCT of Delhi and requested it to bring back the diverted amount.
 - (c) Final decision in this regard has not been taken.
 - (d) Does not arise.

Instrument for blind persons

136. SHRI AVINASH RAI KHANNA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any instrument has been made for blind persons who can see by using this instrument through ear and, if so, the details thereof;
- (b) if not, whether Government is planning to make any research in this regard and if so, the details thereof; and
- (c) whether any research has been made anywhere in the world in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) to (c) So far, no such device has been developed in India which could help a blind person to see by using this instrument through the ear. However, researches in this regard are going